(2021) 07 SEBI CK 0243

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.495 Of 2021

Nikhil Commodity And Derivatives Private Ltd — APPELLANT

Vs

National Commodity And Derivatives Exchange Ltd — RESPONDENT

Date of Decision : 30-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0243

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Mahi Lalka, Ashok Singh, Manish Chhangani, Ravishekhar Pandey

Judgement

1. Connect with Appeal no. 71 of 2020 and list on August 25, 2021. In the meanwhile, the respondent may file a reply.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.